## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1337 ANSWERED ON:08.08.2011 CENTRALLY SPONSORED SCHEMES FOR SCS Biswal Shri Hemanand ;Choudhry Smt. Shruti;Danve Shri Raosaheb Patil;Deshmukh Shri K. D.;Gangaram Shri Awale Jaywant;Hussain Shri Syed Shahnawaz;Joshi Shri Pralhad Venkatesh;M.Thambidurai Dr. ;Rajaram Shri Wakchaure Bhausaheb;Shantha J.;Singh Shri Bhupendra

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the State-wise details of Centrally sponsored programmes under the Ministry being run to improve socio-economic/ educational conditions of Scheduled Castes in the country;

(b) the State-wise details of the funds allocated by the Government to improve the economic/social/educational condition of Scheduled Castes; and

(c) whether the incidents of irregularities in the programmes being run for benefit of the people belonging to Scheduled Castes community have come to light?

## Answer

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

(a) & (b) Centrally Sponsored Schemes of the Ministry of Social Justice and Empowerment for the development of Scheduled Castes are as follows:

Centrally Sponsored Schemes for SCs:

- 1. Post-Matric Scholarship (PMS) for SC Students
- 2. Pre-Matric Scholarship for Children of those engaged in "unclean" occupations (SC as well as non-SC)
- 3. Babu Jagjivan Ram Chhatrawas Yojana for construction of Hostels for SC boys and girls

4. Scheme for Implementation of the Protection of Civil Rights (PCR) Act , 1955, and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.

5. Pradhan Mantri Adarsh Gram Yojana: A Pilot scheme for integrated development of 1000 SC majority villages. (presently being implemented in 5 States viz. Assam, Bihar, Himachal Pradesh, Rajasthan & Tamilnadu).

6. Scheme of Assistance to Scheduled Castes Development Corporations.

A Statement showing State-wise details of Central Assistance released during 2010-11 under the above schemes is at Annexure-A

(c) In order to ensure proper utilisation of funds, Central Assistance to the state govts is released ,for a financial year, after following due process i.e obtaining details of expenditure incurred during previous financial year, utilisation certificate in terms of General financial Rules etc. Performance of the states is also reviewed at periodical intervals, in conferences with state govts and through visits of nodal officers of the Ministry in the states.